

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1494
ANSWERED ON:29.07.2015
Pre-employment Medical Examination
Premachandran Shri N.K.

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government has taken note of the issues related to the pre-employment medical examination of India's job seekers to Gulf countries including Kuwait;
- (b) if so, the details thereof;
- (c) whether the Government of India has taken up the matter with the GCC countries to resolve the issue;
- (d) if so, the details thereof;
- (e) whether there is any proposal to set up any pre-employment medical examination centre in India for job seekers to these countries; and
- (f) if so, the details thereof State-wise?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS
SMT. SUSHMA SWARAJ

(a) to (d) Yes Madam.

Issues regarding pre-employment medical examination of job seekers have arisen in Kuwait. In February 2015, the Consul General of the State of Kuwait in Mumbai mandated all candidates in Mumbai applying for Kuwaiti Visa to undergo medical examination from M/s. Khadamat Integrated Solution Pvt. Ltd., which was charging exorbitant fees. The Indian Mission in Kuwait took up this matter with the Government of Kuwait. Subsequent to this intervention, Kuwait authorities has reverted to the system of medical test by GAMCA (GCC Approved Medical Centre Associations) discontinuing the services of M/s. Khadamat Integrated Solution Pvt. Ltd.

The Government has on 28.05.2015 also issued necessary instructions to Recruiting Agents (RA) stating that all costs for recruitment/travel including medical examination for visa and medical examination prescribed by the employer must not exceed Rs. 20,000. Any extra cost will have to be borne by the Foreign Employer or shall be recovered by the concerned Recruiting Agent from the Foreign Employer on mutually agreed terms. Further the Foreign Employer shall not recover any amount relating to expenses on recruitment from the emigrant initially or subsequently during his/her contract.

(e) & (f). No Madam.